

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH

CP-23/2016

In the matter of :

MC Sharma Associates Consultants (P) Limited

....PETITIONER

SECTION :

Under Section 391 - 394

Order delivered on 23.8.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)  
Deepa Krishan,  
Hon'ble Member (Technical)

For the Petitioner

: Mr. Nawal Kishore Jha,  
Sr. Panel Counsel for U.O.I./  
ROC, Jaipur  
Mr. Nikhil Mathur, Advocate

For the Respondent/Cor. Debtor

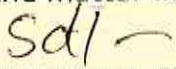
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**ORDER**

Learned Counsel for the petitioner is present. Ld. representative from the OL and Ld. Sr. Panel Counsel for Union of India are also present. It is represented by the Ld. Senior Panel Counsel that the report of the Official Liquidator has been filed in compliance with the directions dated 26.7.2017 passed by the Hon'ble Principal Bench.

From the record, it is seen that the petitioner is required to furnish a Certificate from the Company Auditors in terms of proviso to Section 230 (7) and the proviso to Section 232 (2). For the said purpose, a week's time is granted.

Post the matter on 14.9.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
23.8.2017